उसने किन्हीं परिसम्पत्तियों के ब्यौरे छिपाए हों या किन्हीं परिसम्पत्तियों अथवा ऋणों के सम्बन्ध में गलत ब्यौरे दिये हों । जहां तक कानूनी स्थिति का प्रश्न है निर्धारिती पर सामान्यत: तब तक कोई भी दण्ड नहीं लगाया जा सकता है जब तक कि विभाग यह सिद्ध न कर दे कि उसने किसी परिसम्पत्ति के ब्यौरे छिपाये हैं या उसके गलत ब्यौरे दिये हैं। तथापि, 1 अप्रैल, 1965 से धारा 18(1) के स्पष्टीकरण के लागू हो जाने से इस सामान्य स्थिति में अन्तर आ गया है । इस परिवर्तित स्थिति में यदि किसी निर्धारिती द्वारा पेश की गई विवरणी में दिखाया गया शुद्ध धन उस पर निर्धारित शुद्ध धन के 80 प्रतिशत (जिसे 1 अप्रैल 1968 से 75% कर दिया गया है) से कम हो तो यह मान लिया जाता है कि निर्धारिती ने परिसम्पत्तियों के ब्यौरे छिपा लिये हैं । ऐसे मामलों तक में जहां घोषित धन और निर्धारित धन के बीच का अन्तर इस सहन सीमा को भी पार कर जाता है, उक्त स्पष्टीकरण में ऐसी व्यवस्था है कि यदि निर्धारिती यह सिद्ध कर दे कि विवरणी में वास्तविक धन न दिये जाने का कारण उसकी ओर से कोई धोखा-धड़ी या घोर उपेक्षा अथवा जानबूझ कर उपेक्षा नहीं था, तो उस पर कोई दण्ड नहीं लगाया जा सकता है। अनुबन्ध में उल्लिखित, की गई वृद्धियों के ब्यौरों तथा तत्सम्बन्धी कारणों से यह स्पष्ट हो जायगा कि विवरणियों में दिये गये शुद्ध धन में की गई वृद्धि का कारण अधिकांशत: यह था कि धन-कर अधिकारियों ने अचल सम्पत्ति, शेयरों तथा अन्य परिसम्पत्तियों का मूल्य भी हिसाब में जोड़ लिया था । जहां तक परिसम्पत्तियों के मूल्यांकन का प्रश्न है, केवल विभाग तथा कर निर्धारितियों के बीच ही नहीं बल्कि एक प्राधिकृत मूल्यांकक के दूसरे प्राधिकृत मूल्यांकक के साथ निश्चल मतवैभिन्य की गुंजाइश बनी रहती है। कुछ मामलों में इस अधिनियम के अन्तर्गत प्राप्य छूटों तथा कटौतियों के सम्बन्ध में स्थिति को ठीक ढंग से समझा नहीं गया है । अत: यह स्पष्ट है कि अनुबन्ध में उल्लिखत मामलों में कोई दण्ड नहीं लगाया जा सकता था ।

(घ) जी नहीं ।

(ङ) इस सम्बन्ध में कानूनी स्थिति बिलकुल स्पष्ट है ।

Licences for Nylon Manufacturing Yarn Plant on Cooperative Basis

7842. SHRI S. M. SOLANKI : Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state:

(a) whether it is a fact that fresh industrial licences are not issued to new entrants on co-operative basis and are issued only to existing units and as a result the nylon yarn manufacturing industry has become the monopoly of a few industrialists;

(b) whether it is also a fact that Surat in Gujarat State is in the vicinity of raw material producing centre; and

(c) if so, the reasons for not considering it to take in Co-operative Sector by issuing fresh licences to establish '200' of nylon yarn on priority basis at Surat in Gujarat ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) : (a) Nylon yarn was put on the banned list in 1965 except for expansion of the existing units. Since then, no fresh licence was granted to any party.

(b) Yes.

(c) There was no application from the Co-operative sector at Surat before nylon was put on the banned list,

Rajasthan Canal

7844. DR. KARNI SINGH : Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether it is a fact that the Chief Minister of Rajasthan had announced at the beginning of the present drought-spell in the State that 25,000 strong labour force

would be engaged to expedite the completion of the Rajasthan Canal;

(b) the total labour force engaged, month-wise, during the last six months;

(c) if it is below the figure envisaged, the reasons therefor; and

(d) whether Government are aware that the interested contractors are retarding the progress of the Canal Project because it is being executed by the Administration?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) When the famine conditions had become apparent in Rajasthan, a programme for engaging famine labour to the extent of 25,000 persons on Rajasthan Canal was prepared and a statement to this effect was made by the Chief Minister of Rajasthan.

(b) The famine labour engaged on Rajasthan Canal during the last six months is as under:—

November, 1968	600
December, 1968	2,000
January, 1969	2,400
February, 1969	2,900
March, 1969	1,500
April, 1969	1,450

(c) Rajasthan Canal is being constructed only in the portions of Bikaner and Ganganagar districts. On the other hand, scarcity is spread over almost the whole of Rajasthan in varying intensities and efforts have been made to divert famine labour from other adjoining districts to the Rajastan Canal Project. But they have been found unwilling to migrate to distant places hundreds of miles away to work on Rajasthan Canal on task basis as they find employment on other famine relief works organised near their famine stricken villages. On account of these factors, most of famine labour on the Canal has come from the villages close to Rajasthan Canal System only.

(d) This is not correct.

Rural Electrification

7845. SHRI NITIRAJ SINGH CHAUDHARY : Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) the reasons why the total outlay on rural electrification, including power for irrigation and energizing agricultural pumps is as low as Rs. 372 crores as against the total outlay of over Rs. 3,200 crores;

(b) whether paucity of funds is the reason;

(c) whether Government propose to levy a cess on power supplied to industries to raise funds for providing power for rural electrification; and

(d) if not, the reasons therefor and how Government propose to meet the shortage of funds for speedy rural electrification?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD) : (a) and (b). In the draft Fourth Five Year Plan a provision of Rs. 363 crores has been made for Rural Electrification (for both State and Central Plans) out of a total plan provision of Rs. 2085 crores for the power sector. This provision has been made in the context of the limitation of resources.

(c) and (d). It is primarily for the State Governments to consider various specific measures for raising additional resources for the purpose.

ग्राम विद्युतीकरण और अन्तर्राज्यीय बिजली केबल बिछाने की योजनाओं के लिये राज्यों को ऋण

7846. श्री हुकम चन्द कछवाय : क्या सिंचाई तथा विद्युत मंत्री यह बताने की कृपा करेंगे कि :

(क) उनके मंत्रालय ने 1967-68 और 1968-69 में ग्राम विद्युतीकरण योजना और अन्तर्राज्य बिजली केबल बिछाने की योजना के अन्तर्गत विभिन्न राज्यों को राज्यवार अलग अलग कितनी धनराशि के ऋण दिये; और

(ख) क्या उपर्युक्त धनराशि में वृद्धि करने का कोई प्रस्ताव सरकार क विचाराधीन है ?

सिंचाई तथा विद्युत मंत्रालय में उप-मंत्री (श्री सिद्धेश्वर प्रसाद) : (क) ग्राम-विद्युतीकरण के लिये राज्यों को 1967-68 तथा 1968-69 में दिये गये ऋणों तथा